

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
O.T.A. NO. 506 of 1992.

Between

Dated: 29.6.1992.

J. Shabba Rayudu

Applicant

...
And

1. The Chief Security Commissioner, Railway Protection Force, Rail Nilayam, Secunderabad.
2. Divisional Security Commissioner, Railway Protection Force, Bread Guage, Sec-bad.
3. Assistant Security Commissioner, Railway Protection Force, Kha-jipet, Warangal District.

...
Respondents.

Counsel for the Applicant
Counsel for the Respondents

: Sri. Y. Narasimha Reddy
: Sri. N.R. Devaraj, SC for Rlys.

CORAM:

Hon'ble Mr. R. Balasubramanian, Administrative Member
Hon'ble Mr. C.J. Rey, Judicial Member

(Readers as per Hon'ble Mr. C.J. Rey, Judicial Member)

Mr. Y. Narasimha Reddy has filed this application for a relief against Railway Protection Force. Mr. N.R. Devaraj, SC for the Railways argued the case and brought to our notice that this Tribunal has no jurisdiction to entertain this application against the RPF personnel. The Registry also has not raised this objection. This Bench has held T.A. 70/86 that this Tribunal has no jurisdiction over the Railway Protection Force matters holding that it is an Armed Force. The application is, therefore, rejected and the Registry is directed to return the papers to the applicant's counsel for presenting in an appropriate Court.


Deputy Registrar (Judicial)

Copy to:-

1. The Chief Security Commissioner, Railway Protection Force, Rail Nilayam, Sec-bad.
2. Divisional Security Commissioner, Railway Protection Force, Bread guage, Sec-bad.
3. Assistant Security Commissioner, Railway Protection Force, Khaz-pet, Warangal District.
4. One copy to Sri. Y. Narasimha Reddy, advocate, 3-6-740, Himayat-nagar, Hyd-bad.
5. One copy to Sri. N.R. Devaraj, SC for Railways, CAT, Hyd.
6. One spare copy.

Rsm/-

